

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.2492/Del/2018
Assessment Year : 2012-13**

Assistant Commissioner of Income Tax, Circle-20(2), New Delhi.	Vs.	M/s Quippo Energy Pvt.Ltd., D-2, 5th Floor, Southern Park, Sakes Place, New Delhi – 110 017. PAN : AAACQ1675Q.
(Appellant)		(Respondent)

**Cross Objection No.118/Del/2018
Assessment Year : 2012-13**

M/s Quippo Energy Limited, (Formerly known as Quippo Energy Pvt.Ltd.), D-2, 5th Floor, Southern Park, Sakes Place, New Delhi – 110 017. PAN : AAACQ1675Q.	Vs.	Assistant Commissioner of Income Tax, Circle-20(2), New Delhi.
(Appellant)		(Respondent)

Revenue by	:	Shri M. Baranwal, Senior DR.
Assessee by	:	Ms. Alka Aren, CA.

Date of hearing : **17.02.2021**

Date of pronouncement : **17.02.2021**

ORDER

PER G.S. PANNU, VP :

The appeal by the Revenue and the Cross-objection by the assessee for the assessment year 2012-13 are directed against the order of learned CIT(A)-31, New Delhi dated 10th January, 2018.

2. The assessee, vide letter dated 4th February, 2021 has submitted that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. It was, accordingly prayed for withdrawal of the Cross-objection filed by the assessee and the appeal filed by the Revenue.

3. Learned Senior DR has no objection.

4. In view of the above, the appeal of the Revenue and the Cross-objection of the assessee are dismissed as withdrawn.

5. In the result, the appeal of the Revenue and the Cross-objection of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 17th February, 2021.

Sd/-

(K. NARASIMHA CHARY)

JUDICIAL MEMBER

Sd/-

(G.S. PANNU)

VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar